

Court No. - 37

WWW.LIVELAW.IN

Case :- FIRST APPEAL No. - 1028 of 1995

Appellant :- Raja Ram

Respondent :- State of U.P.

**Counsel for Appellant :- J.C. Bharadwaj,A.N. Bhargava,Kr.
R.C. Singh,Manoj Bhargava,Y.D. Sharma**

Counsel for Respondent :- S.C.,Amit Manohar

Hon'ble Dr. Kaushal Jayendra Thaker,J.

Hon'ble Subhash Chand,J.

List before any other Bench which can tolerate the mischievous behaviour of the advocate who is practising for the last 40 years.

Order Date :- 6.9.2021

A. Mandhani

Court No. - 37

Case :- FIRST APPEAL No. - 1028 of 1995

Appellant :- Raja Ram

Respondent :- State of U.P.

Counsel for Appellant :- J.C. Bharadwaj,A.N. Bhargava,Kr.
R.C. Singh,Manoj Bhargava,Y.D. Sharma

Counsel for Respondent :- S.C.,Amit Manohar

Hon'ble Dr. Kaushal Jayendra Thaker,J.

Hon'ble Subhash Chand,J.

Ref:- Civil Misc. Review Application

We have taken up the Bunch matters suo motu.

On 06.09.2021, while hearing these applications, which are pending since long, we had inquired from the learned Advocate that the delay was condoned in all the matters, as all the matters were to be heard together. At that time, the learned Advocate had not addressed the Court properly and, therefore, we have passed the order of listing these matters before any other Bench. Today, learned Senior members of the Bar and the learned President have requested us to recall the order though not requested by the counsel, who had misbehaved.

While going through the record except F.A. No. 1028 of 1995, in no other matters delay condonation applications are allowed.

Be that as it may, we recall the order dated 06.09.2021.

List the matters on 17.09.2021 after giving a copy to the counsel, who has replaced Sri Amit Manohar, Advocate.

All the documents or the judgments that the learned counsel wants to rely may be filed in the Registry during this period.

Order Date :- 13.9.2021

AK Pandey

Court No. - 37

Case :- FIRST APPEAL No. - 1028 of 1995

Appellant :- Raja Ram

Respondent :- State of U.P.

Counsel for Appellant :- J.C. Bharadwaj, A.N. Bhargava, Kr.
R.C. Singh, Manoj Bhargava, Y.D. Sharma

Counsel for Respondent :- S.C., Amit Manohar

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Hon'ble Dr. Kaushal Jayendra Thaker, J.

Hon'ble Subhash Chand, J.

Order on Civil Misc. Delay Condonation Application

This is an application seeking condonation of delay in filing appeal.

Cause shown is sufficient.

The delay in filing the appeal is hereby condoned in First Appeal Nos. 190 of 1998, 267 of 1998 and 1028 of 1995.

This application, accordingly stands allowed.

Order on Appeal

Notices are not required as Shri K.N. Singh has appeared for the respondent. His name may be shown as counsel for the respondent.

A copy of memo of appeal be given to Shri K.N. Singh, learned counsel for the respondent.

Name of Shri Amit Manohar may not be shown as counsel for respondent because no one has appeared for the respondent except Shri K.N. Singh.

List with the review applications on 24th September, 2021 as the matters are already covered and nothing more requires to be condoned.

Order Date :- 17.9.2021

A.N. Mishra